

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.24
C.P No.17/BB/2023**

IN THE MATTER OF:

Sri Satyaveer Singh ... Petitioner
Vs
M/s. E2E Recycling Business Pvt. Ltd.
And others ... Respondent

**Order under Section 213, 241 (1) 242(4), 243(1) (b), 244 (1) of
Companies Act, 2013**

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Ms. Nirmala B
For Respondent No.2 & 3: Ms. Mamatha Roy

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. On the last date of hearing i.e., 21.03.2024, the Petitioner Counsel requested time for settlement. Today, the Counsel for the Petitioner stated that no settlement has taken place. Further, she seeks time to file brief synopsis in the C.P. Therefore, the Counsel is directed to file brief synopsis not more than 4-5 pages duly serving the copy on the otherside.
3. Pleadings are complete. List the case for hearing on **22.08.2024**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**